

(P)

Central Administrative Tribunal
Principal Bench

R.A. No. 319 of 2001
M.A. No. 2049 of 2001
in
O.A. No. 1802 of 1999

New Delhi, dated this the 17th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Chain Sukh .. Review Applicant

Versus

Union of India and others .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein
brings it within the scope and ambit of Section
22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C.
under which alone any orders/decision of the Tribunal
can be reviewed.

3. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

karthik